

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**Original Application No. 358 of 2007**

Wednesday, this the 14<sup>th</sup> day of November, 2007

**C O R A M:**

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN  
HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER**

P.C. Muhajir,  
Superintendent of Police,  
Special Investigation Team, Thrissur,  
Residing at Flat No. 19, Hill Garden,  
Ancherry P.O., Thrissur-6. Applicant

(By Advocate Shri S.Radhakrishnan)

Vs.

1. Union of India represented by the Secretary, Home Affairs, Government of India, New Delhi.
2. The State of Kerala represented by The Chief Secretary to the Government, Government of Kerala, Trivandrum.
3. The Selection Committee to the Indian Police Service, Constituted under Regulation 3 of Indian Police Service (Appointment by Promotion) Regulation 1955 represented by the Secretary, Union Public Service Commission, Shajahan Road, New Delhi.
4. The Union Public Service Commission, represented by the Secretary, UPSC, Shajahan Road, New Delhi.
5. K.J.Devassia,  
Retired Superintendent of Police,  
Karamvellil House,  
Kuravilangad P.O.,  
Kottayam – 686 633.

(By Advocate Shri TPM Ibrahim Khan, SCGSC(R.1,3&4)  
(By Advocate Shri R.Premsanker, G.P. (R-2)  
(By Advocate Shri S.Seekumar (R5)

The application having been heard on 14.11.2007 the Tribunal on the same day delivered the following:

**ORDER****HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN**

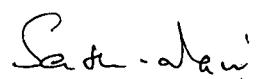
When the matter came up before the Bench, learned counsel for the applicant submitted that the Select List has been prepared and the 5<sup>th</sup> respondent was selected and joined the service. Hence, the matter has become infructuous.

2. O.A. is dismissed as infructuous.

Dated the 14 th November, 2007.



**GEORGE PARACKEN**  
JUDICIAL MEMBER



**SATHI NAIR**  
VICE CHAIRMAN